कोयला सोहागपुर क्षेत्र से सड़क द्वारा भी भेजता रहा है। मध्य प्रदेश सरकार को यह आश्वासन दिया गया कि कोयले के उत्पादन में काफी वृद्धि को देखते हुये मध्य प्रदेश के उपभोक्ताओं की जरुरतों को पूरा करने में कोई कठिनाई नहीं होगी।

मध्य प्रदेश में औद्योगिक प्रशिक्षण संस्थान खोलना

3406. **श्री दलीप सिंह भूरिया** : क्या **श्रम और पुनर्वास मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश में 1984-85 में 14 नए औद्योगिक प्रशिक्षण संस्थान खोलने का प्रस्ताव था ;

(ख) यदि हां, तो क्या इस प्रस्ताव को स्वीकृति मिल गई है ;

(ग) यदि नहीं, तो उसके क्या कारण हैं ; और

(घ) क्या अब 1985-86 में इन संस्थानों के खोले जाने का प्रावधान किया जाएगा ?

श्रम और पुनर्वास मंत्रालय में राज्य मंत्री (श्री धर्मवीर) : (क) जी, हां।

(ख) महिलाओं हेतु एक आई टी आई और हरिजन कम्पोनेन्ट प्लान के अन्तर्गत एक आई टी आई के लिए निधियों की स्वीकृति दी गई थी।

(ग) साधनों पर प्रतिबंध को ध्यान में रखते हुए योजना आयोग ने कहा कि अगले कुछ वर्षों में आई टी आई खोलने के लिए नई स्कीम क्रमबद्ध की जानी चाहिए।

(घ) अभी तक वर्ष 1985-86 के लिए योजना प्रस्ताव प्राप्त नहीं हुए हैं।

Conversion of Letters of Intent into Industrial Licences for Drugs

3407. SHRI ANWAR AHMAD : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the number of letters of intent lying in his Ministry in respect of which Industrial Licences have not been issued ;

(b) the names of products, dates of grant of letters of intent and the reasons for keeping pending such requests for conversion during the last three years, year-wise ;

(c) the steps being taken to expedite the conversion of letters of intent into Industrial Licences to boost the production of drugs ; and

(d) the names of drugs for which Industrial licence applications were rejected during the years 1982-83 and 1983-84 and the reasons for rejecting each of the applications ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE) : (a) As on 1.8.84, 117 Letters of Intent for the manufacture of drugs and pharmaceuticals are awaiting conversion. Out of these 20 are within the initial validity period of one year. The remaining are under various stages of implementation.

(b) and (c) There is not pending request for conversion, where the company has fulfilled all conditions ot Letters of Intent.

Implementation of Letter of Intent is monitored and it is only where company has made satisfactory progress, extension in validity period is granted ; where the progress is not satisfactory, the letter of intent is cancelled.